

COURT – I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**I.A. No. 17 of 2012 in
D.F.R. No. 1953 OF 2011**

Dated : 13th January, 2012

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

In the matter of:

**Delhi Jal Board
Versus** **....Appellant (s)**

Delhi Electricity Regulatory Commission & Ors. **... Respondent (s)**

Counsel for the Appellant (s) : Mr. Suresh Tripathy
Counsel for the Respondent(s): Mr. Mr. Ranjan Mukherjee &
Mr. Ravi S.S. Chauhan with
Mr. K.M.Varma & Mr. Rinku
Gautam (Reps.) for R.1
Mr. Amit Kapur &
Ms. Sugandha Somani
for BRPL & BYPL

ORDER

**I.A. No. 17 of 2012
*(Condonation of delay)***

Issue notice. Mr. Ranjan Mukherjee takes notice on behalf of Respondent No.1 and Ms. Sugandha Somani takes notice on behalf of Respondents-BRPL & BYPL. Notice to be issued to the other Respondents returnable on 19.01.2012. Dasti service is permitted.

Post the matter on **19.01.2012.**

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson